

ITEM NO.46

COURT NO.14

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).22737/2013

(Arising out of impugned final judgment and order dated 06-05-2013 in WPC No.21351/2011 passed by the High Court Of Judicature At Allahabad)

M/S KAMAKHYA TRADERS & ORS.

Petitioner(s)

VERSUS

RAILWAY BOARD MINISTRY OF RAINWAYS & ORS.

Respondent(s)

WITH

SLP(C) No.30037/2013 (XI)

SLP(C) No.34317/2013 (XI)

SLP(C) No.34316/2013 (XI)

S.L.P.(C)...CC No.18906/2013 (XI)

IA No. 1/2013 - CONDONATION OF DELAY IN FILING)

Date : 20-09-2019 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DEEPAK GUPTA

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s)

Mr. Shakti Singh, Adv.

Ms. Sakshi Kakkar, AOR

For Respondent(s)

Ms. Pinky Anand, ASG

Mr. Surender Kumar Gupta, Adv.

Mr. V.V.V. Pattabhi Ram, Adv.

Mr. Arun Kumar Yadav, Adv.

Mr. Raj Bahadur Yadav, Adv.

Mr. S.K. Gupta, Adv.

Ms. S. Sharma, Adv.

Mr. Mukesh Kumar Maroria, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for the petitioners seeking adjournment, list the matter on 06.12.2019.

(ARJUN BISHT)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER